

BY E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-128/1989/ 669 /A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Anup Narayan Ghosh,
Presiding Officer,
Motor Accidents Claims Tribunal,
Dhubri.

Dated Guwahati, the 14th February, 2019

Sub:- **Casual leave, Restricted holiday with station leave permission.**
Ref:- Your letter No. MACT/ESSTT/DHU/02/2019/114 dtd. 11.02.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Restricted holiday on 20.02.2019 and casual leave on 21.02.2019, along with Station Leave permission, with your official vehicle, at your own cost, from the morning of 19.02.2019 to the morning of 25.02.2019, has been granted/rejected. But, your prayer for allowing you to be as on duty on 22.02.2019 for journey time in attending the one day skill development Programme scheduled to be held on 23.02.2019 at Judicial Academy, Assam, Amingaon has not been granted as you will be in Guwahati on that day. Instead, you have been granted a casual leave on 22.02.2019. The District and Sessions Judge, Dhubri and in his absence, the senior most Judicial Officer at the station will remain in-charge of your Court and Office in your absence.

Yours faithfully,

sdl-

JT. REGISTRAR (VIGILANCE)

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Memo NO.HC.VII-128/89/670-1A, dated 14.2.19
Copy to:

- 1.The District and Sessions Judge, Dhubri.
- ✓ 2. The Systems Analyst, Gauhati High Court.

6/2/19
JT. REGISTRAR (VIGILANCE)

Rdas